COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 384 OF 2018 & IA NO. 1413 OF 2018</u>

Dated: 21st December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Energy Association

... Appellant (s)

Versus

... Respondent (s)

Tamil Nadu Electricity Regulatory Commission & Ors.

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Abiha Zaidi

Counsel for the Respondent (s) : Mr. S. Vallinayagam

Ms. S. Amali for R- 2 & 3

ORDER

(IA No. 1413 of 2018 – for exemption from filing certified copy of the Impugned Order)

In this application learned counsel appearing for appellant/applicant requests for exemption from filing certified copy of the Impugned Order. We have heard the learned counsel appearing for the appellant/applicant. For the reasons stated in this application, we direct the appellant/applicant to file certified copy of the Impugned Order within eight weeks' time from the date of issue of this order.

With these observations, IA, being IA No. 1413 of 2018, is allowed and stands disposed of accordingly.

APPEAL NO. 384 OF 2018

At the request of learned counsel appearing for the respondent No.2 and 3 another six weeks' time is extended for the compliance of order dated 31.10.2018 i.e. on or before 01.02.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 01.03.2019 with advance copy to the other side.

List the matter on 04.03.2019.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member